

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-306
IB-416/ND/2020

IN THE MATTER OF:

Shaurya Aeronautics Pvt Ltd

Vs.

M/s Aircar Airlines Pvt Ltd

...Applicant

...Respondent

SECTION

U/s 9 IBC code 2016

Order delivered on 13.03.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:


For the Applicant : Adv. Mana Malik
For the Respondent : Adv. Abhyoy Banerjee

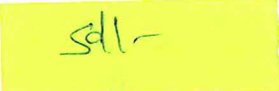
ORDER

From the perusal of the records, it appears that on 20.02.2020, one week time is given to Corporate Debtor to file reply but till date no reply has been filed as yet.

Considering these facts, 3 days' time from today is given to Corporate Debtor to file reply failing which Corporate Debtor shall be deemed to be debarred for filing the reply.

Thereafter, petitioner is directed to file rejoinder within 5 days after the date of receiving the reply from the Corporate Debtor. Let the same be filed after serving advance copy of the same to the Ld. Opposite Counsel. List the case on **26.03.2020.**


(K.K. VOHRA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Chirag)